

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 04/81 SCHEDULED TO BE HELD ON 26.04.2011 BUT ACTUALLY HELD ON 28.04.2011.

The Meeting No. 04/81 of Norms Committee-II was held on 28.04.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Reject
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:
Decision : NC observed that firm has not given specific information called from them by DIPP and hence it is not possible to fix input output norms based on the information submitted by the firm.NC decided to reject the case.				
R/A may take suitable consequential action accordingly.				

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2	Case No.: 29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Reject
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:
	Decision : NC observed that firm has not given specific information called from them by DIPP and hence it is not possible to fix input output norms based on the information submitted by the firm.NC decided to reject the case. R/A may take suitable consequential action accordingly.			

3	Case No.: 35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Reject
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date:
	Decision : NC observed that firm has not given specific information called from them by DIPP and hence it is not possible to fix input output norms based on the information submitted by the firm.NC decided to reject the case. R/A may take suitable consequential action accordingly.			

4	Case No.: 34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Reject
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date:

Decision : NC observed that firm has not given specific information called from them by DIPP and hence it is not possible to fix input output norms based on the information submitted by the firm. NC decided to reject the case.

R/A may take suitable consequential action accordingly.

5	Case No.: 38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:07.06.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 07.06.2011.			

6	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:07.06.2011
	Decision : The committee observed that the comments from SCOMET section are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 07.06.2011.			

7	Case No.: 16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 31.05.2011.			

8	Case No.: 33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 31.05.2011.			

9	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 07.06.2011.			

10	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

11	Case No.:23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 07.06.2011.			

12	Case No.:22/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM11/	RLA File :35/24/040/00031/AM10/	Lic.No/Date:3510029294 25.02.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 07.06.2011.			

13	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 31.05.2011.			

14	Case No.:15/25/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00189/AM11/	RLA File :03/94/040/01026/AM10/	Lic.No/Date:0310563878 10.03.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

15	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

16	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 07.06.2011.			

17	Case No.: 2/7/81-ALC2/2010	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date: 4/81-ALC2/2011 26.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

18	Case No.: 5/7/81-ALC2/2010	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 4/81-ALC2/2011 26.04.2011	Status: Approved
	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI as under:- 1. Per unit net weight of export product no.1,2,3 and 4 may be indicated as 555 kg., 615 kg., 815 kg., and 895 kg respectively in addition to quantity in numbers. 2. Word "Sheet" may be suffixed in the description of import item no. 1, 10,19 and 28 and their quantities may be allowed as applied by the firm including 7% wastage. 3. Cif value of import item no. 5,14 23 and 32 may be restricted to 2% of fob value of export product no. 1,2,3 & 4 respectively. 4. Rest of the items may be allowed as applied by the firm Components may be allowed on net to net basis as per GN-4 for engineering products. 5. Word "Amorphous" may be added in the description of each export product. R/A may take suitable consequential action accordingly.			

19	Case No.: 6/7/81-ALC2/2010	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 4/81-ALC2/2011 26.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to furnish following information as written comments of DHI:-			

1. To furnish specific use of import item no. 5 in the manufacture of export product and its placement in the drawing of the product.

The case stands deferred and to be re-listed on 07.06.2011.

20	Case No.: 8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Approved
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O no. 3(112)/2010/TSW(B) dtd. 18.03.2011 as under:- 1. Per unit net weight of export product no.1,2,3, 4,5 and 6 may be indicated as 3600 kg., 4250 kg., 4370kg., 5200 kg., 6050 kg. and 4370 kg. respectively in addition to quantity in numbers. 2. Word "Sheet" may be suffixed in the description of import item no. 1, 7,13,19,25 and 31 and their quantities may be allowed as applied by the firm including 7% wastage. 3. Quantity of import item no. 2,8,14,20,26,32 may be reduced to 1006kg, 5672kg., 686 kg., 799 kg., 908 kg., and 686 kg. respectively including 1% wastage of fob value of export product no. 1,2,3 & 4 respectively. 4. Rest of the items may be allowed as applied by the firm Components may be allowed on net to net basis as per GN-4 for engineering products. R/A may take suitable consequential action accordingly.			

21	Case No.: 9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date: 07.06.2011
	Decision :NC observed that firm has not submitted the complete reply of D/L of MSME and decided to send a reminder to furnish the same. The case stands deferred and to be re-listed on 07.06.2011.			

22	Case No.: 21/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00195/AM11/	RLA File :35/24/040/00051/AM10/	Lic.No/Date:3510030535 10.06.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME and decided to send a copy of application to MSME again. The case stands deferred and to be relisted on 24.05.2011.			

23	Case No.:2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Reject
	HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:
	Decision : NC observed that the firm has failed to furnish reply of the D/L despite 4 reminders, hence decided to reject the case for non-submission of reply.			

24	Case No.:29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Withdraw
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:
	Decision : As the case is listed in the another meeting of NC, committee decided to withdraw the case.			

25	Case No.:26/25/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM11/	RLA File :02/24/040/00053/AM11/	Lic.No/Date:0210144645 08.07.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

26	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date: 07.06.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 07.06.2011.

27	Case No.: 6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Approved
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O no. 3(115)/2010/TSW(B) dtd. 21.03.2011 as under:- - Qty of import item no 1 may be reduced to 59335 kg including 1% wastage. - Combined Cif value of import items from serial no. 2-12 may be restricted to 15% of fob value of export R/A may take suitable consequential action accordingly.			

28	Case No.: 7/19/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00109/AM11/	RLA File :03/94/040/00367/AM11/	Lic.No/Date:0310585216 27.07.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 07.06.2011.			

29	Case No.: 5/19/81-ALC2/2010	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Approved
	HQ File :01/81/050/00107/AM11/	RLA File :04/24/040/00097/AM11/	Lic.No/Date:0410115864 28.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O no. 17(55)/2010/IPHW dtd. 23.03.2011 as under:- Import of GSM SIMs : Net to net basis with accountability clause.			

	2. Import of PVC Core Film : 35.94 MT inclusive of wastage of 8.5% R/A may take suitable consequential action accordingly.

30	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date: 07.06.2011
	Decision :NC decided to send a letter to firm to submit requisite information as per DHI U.O. No. 3(112)/2010/TSW(B) dated 21.03.2011. (copy enclosed). The case stands deferred and to be relisted on 07.06.2011.			

31	Case No.:10/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00112/AM11/	RLA File :09/24/040/00122/AM11/	Lic.No/Date:0910042938 30.07.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O no. 3(112)/2010/TSW(B) dtd. 21.03.2011 as under:- 1. Requirement of import item 1-3 may be allowed as per SION C -325 for export product no. 1 or as applied whichever is lower. 2. Requirement of import item no. 4-6 may be allowed as per SION C-334 for export product no 2 or as applied whichever is lower. R/A may take suitable consequential action accordingly.			

32	Case No.:11/19/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM11/	RLA File :03/95/040/00323/AM11/	Lic.No/Date:0310585933 04.08.2010	Defer Date: 07.06.2011

Decision : The representative of MSME has informed that similar case had been approved in another meeting of NC in Feb., 2011 . DES-II Branch was advised to link the above case with the earlier approved case and placed in next NC for decision. The case stands deferred and to be relisted on 07.06.2011.

33	Case No.: 18/25/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00192/AM11/	RLA File :07/24/040/00162/AM11/	Lic.No/Date:0710073518 10.08.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 07.06.2011.			

34	Case No.: 1/25/81-ALC2/2010	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM11/	RLA File :04/24/040/00117/AM11/	Lic.No/Date:0410116884 01.09.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

35	Case No.: 2/25/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00176/AM11/	RLA File :25/24/040/00009/AM11/	Lic.No/Date:2510002961 01.09.2010	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIT vide U.O no. 17(30)/2011/IPH dtd. 18.03.2011 in r/o AA No. 2510003113 dated 12.01.2011 as under:- 1. Import of item at S.No.1, : Net to net basis with accountability clause. 2. Import item at S. No. 2,3, : As applied by the party with accountability			

clause.

3. Import item at S.No. 4,5 : As applied by the party.

It is noted that quantity for import items at S.No. 2,3 and 5 is based on wastage of 1% as claimed by the party.

R/A may take suitable consequential action accordingly.

36	Case No.:4/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM11/	RLA File :03/94/040/00426/AM11/	Lic.No/Date:0310590665 01.09.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 07.06.2011.			

37	Case No.:4/25/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM11/	RLA File :03/95/040/00387/AM11/	Lic.No/Date:0310591101 06.09.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

38	Case No.:5/25/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00179/AM11/	RLA File :31/24/040/00112/AM11/	Lic.No/Date:3110044585 06.09.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- 1.Net weight of 64.334 MT may be specified with quantity of export product.			

2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 111.407 MT inclusive of 73% wastage after 1/3rd recovery.

R/A may take suitable consequential action accordingly.

39	Case No.:35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

40	Case No.:3/41/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00422/AM11/	RLA File :03/95/040/00470/AM11/	Lic.No/Date:0310593856 24.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- - Quantity of export product may also be specified as 319149 Sq. mtrs. in addition to its weight in Kgs. - Quantity of import item at S.No. 1 may be allowed as 2400 Kgs. inclusive of a wastage of 7%. - Quantity of import item at S.No. 2 may be allowed as 7372 Kgs. (335106 Sq. Mtrs.) inclusive of a wastage of 5%. - Quantity of import item at S.No. 3 may be allowed as 16755 Kgs. (335106 Sq. Mtrs.) inclusive of a wastage of 5%. - Quantity of import item at S.No. 4 may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

41	Case No.:5/41/81-ALC2/2010	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00424/AM11/	RLA File :22/24/040/00043/AM11/	Lic.No/Date:2210010511 08.10.2010	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comment of DIT vide U.O. no. 17(13)2011-IPHW dated 09.02.2011 as under:- The above AA is ratified as applied by the firm with accountability clause as ratified in the past. Further, the imports has been restricted to quantity as applied for, by the firm on wastage of 14%, this being lesser than the recommendations as per SION at B149.Further as quantity of Epoxide Resin has been mentioned in SION B149 in kft, NC decided that SION should be amended to reflect the quantity in pounds/kg and the same should be examined in file in DGFT to avoid confusion. R/A may take suitable consequential action accordingly.			

42	Case No.:14/41/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00433/AM11/	RLA File :34/24/040/00210/AM11/	Lic.No/Date:3410028562 11.11.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 07.06.2011.			

43	Case No.:2/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00343/AM11/	RLA File :09/24/040/00229/AM11/	Lic.No/Date:0910044261 12.11.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

44	Case No.:3/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:4/81-ALC2/2011	Status:Deferred
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			26.04.2011	and Re-indexed
	HQ File :01/81/050/00344/AM11/	RLA File :09/24/040/00282/AM11/	Lic.No/Date:0910044263 12.11.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

45	Case No.:1/41/81-ALC2/2010	Party Name:JAYESH INDUSTRIES LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM11/	RLA File :03/94/040/00734/AM11/	Lic.No/Date:0310601210 12.11.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 07.06.2011.			

46	Case No.:5/35/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00346/AM11/	RLA File :05/23/040/00215/AM11/	Lic.No/Date:0510277093 15.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O no. 3(55)/2010/TSW(B) dtd. 30.03.2011 as under:- 1. Import item no. 1 may be modified as Generator Circuit breaker and may be allowed as component on net to net basis as per condition of GN-4. 2. Import item no. 2 are spares and may be allowed as per policy for import of spares. R/A may take suitable consequential action accordingly.			

47	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date: 07.06.2011

Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be re-listed on 07.06.2011.

48	Case No.: 6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date: 07.06.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.06.2011: - 1. Information in respect of S.No. 5 & 11 of the Standard Deficiency Format .			

49	Case No.: 7/35/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00348/AM11/	RLA File :07/24/040/00309/AM11/	Lic.No/Date:0710075480 18.11.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

50	Case No.: 8/35/81-ALC2/2010	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00349/AM11/	RLA File :05/24/040/00204/AM11/	Lic.No/Date:0510277416 22.11.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 31.05.2011.			

51	Case No.: 18/41/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00437/AM11/	RLA File :07/24/040/00320/AM11/	Lic.No/Date:0710075537 22.11.2010	Defer Date: 07.06.2011
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Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.4.2011 as under:-

Quantity of import item at Sl. No. 1 namely EGI Sheets/coils required for the manufacture of following two export components varies widely in the two Advance Authorizations as indicated below as per the information submitted by the firm and the same may be clarified by them:

Name of export component	Quantity	Requirement of EGI Sheet/coil	
		A.A.No.0710075537 dated. 21.11.2010	AA.No.0710074265 dated. 20.09.2010
Cover AP 8958 (Part No.870-15369 B)	1500 Nos.	1800 Kgs	31545 Kgs.
Case Top 3 Circuit Breaker with Inlet (Part No.870-0758A)	1000Nos.	635 Kgs.	21030 Kgs.

The case stands deferred and to be relisted on 07.06.2011.

52	Case No.:9/35/81-ALC2/2010	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00350/AM11/	RLA File :07/24/040/00330/AM11/	Lic.No/Date:0710075641 25.11.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of C&PC. The case stands deferred and to be relisted on 07.06.2011.			

53	Case No.:7/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM11/	RLA File :05/23/040/00241/AM11/	Lic.No/Date:0510278090	Defer Date:

		26.11.2010	07.06.2011
Decision : NC decided to send a letter to firm to submit requisite information as sought by MOS. The case stands deferred and to be relisted on 07.06.2011.			

54	Case No.: 9/41/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00428/AM11/	RLA File :05/23/040/00203/AM11/	Lic.No/Date:0510278094 29.11.2010	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 07.06.2011.			

55	Case No.: 6/41/81-ALC2/2010	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status: Approved
	HQ File :01/81/050/00425/AM11/	RLA File :05/23/040/00240/AM11/	Lic.No/Date:0510278327 30.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- - Words "Copper Conductor, EPR insulated, Armoured, LSZH Sheathed Cable for 1100 Volts" may be specified with the description of export products from S.No.1 to 15. - Words "Copper Conductor, PVC insulated, Armoured, PVC Sheathed Cable for 1100 Volts" may be specified with the description of export products from S.No.16 to 31. - Net weights of 2063 Kgs., 1032 Kgs., 6665 Kgs., 5387 Kgs., 2737 Kgs., 122 Kgs., 1822 Kgs., 4668 Kgs., 496 Kgs., 1048 Kgs., 1864 Kgs., 1584 Kgs., 11967 Kgs., 5756 Kgs., 3689 Kgs., 8722 Kgs., 1666 Kgs., 5311Kgs., 4611 Kgs., 3895 Kgs., 3714Kgs., 7772 Kgs., 8855 Kgs., 8748 Kgs., 38560 Kgs., 166 Kgs., 244 Kgs., 4411 Kgs., 3277 Kgs., 914 Kgs. & 1826 Kgs. may be specified with the quantities of export products from S.No. 1 to 31 respectively. - Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 31. - Quantity of import item at S.No.2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 16 to 31. - Quantity of import item at S.No.3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 16 to 31. - Quantity of import item at S.No.4 i.e. Silane Crosslinkable Rubber/ Elastomeric Based Compound may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 15.			

8. Quantity of import item at S.No.5 i.e. Galvanised Steel Wire may be allowed as 1.02 Kgs/Kg. content in the export products from Sl. No. 1 to 31.
9. Quantity of import item at S.No.6 i.e. PVC Compound(LSZH) may be allowed as 1.05 Kgs/Kg. content in the export products from Sl. No. 1 to 15.

R/A may take suitable consequential action accordingly.

56	Case No.:12/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM11/	RLA File :13/24/040/00023/AM11/	Lic.No/Date:1310033897 30.11.2010	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

57	Case No.:13/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00432/AM11/	RLA File :13/24/040/00024/AM11/	Lic.No/Date:1310033902 30.11.2010	Defer Date:26.04.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- 1. Following sizes/ specifications and quantities of export products may be specified:			

Specification & Size	Quantity (In Thousand Nos.)
Lead-in-Wire FeNi48 1x9.5, Dumet 0.35x8, NICU 0.2x40.5	10,000
Lead-in-Wire	5,000

FeNi48 1x10.2, Dumet 0.35x8, NICU 0.2x45	
Lead-in-Wire	5,000
FeNi48 1x10.2, Dumet 0.35x8, NICU 0.2x65	
Lead-in-Wire	5,000
FeNi48 1x10.2, Dumet 0.35x8, NICU 0.2x38	
Lead-in-Wire	90,000
FeNi48 0.6x14, Dumet 0.4x12	
Lead-in-Wire	40,000
FeNi48 0.5x11, Dumet 0.35x32	
Lead-in-Wire	15,000
Ni 0.6x10, Dumet 0.4x26	
Lead-in-Wire	30,000
Ni 0.58x58, Dumet 0.3x36	
Total	200,000

2. Total net weight of 10325 Kgs may be specified with the total quantity of export product:
3. Word “relevant” may be prefixed with the description of import items at S.Nos. 3 & 4.
4. Taking clue from SIONs C-1198, C-1579, C-1581 & C-1801, quantities of import items at S.Nos.1 to 4 may be allowed as. 4599.5 Kgs., 4973.3 Kgs., 125.4 Kgs. 992.7 Kgs respectively.

R/A may take suitable consequential action accordingly.

		26.04.2011	
HQ File :01/81/050/00429/AM11/	RLA File :03/94/040/00801/AM11/	Lic.No/Date:0310604015 01.12.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O. No. 17(16)/2011-IPHW dated 21.04.2011 as under:- The above AA is ratified on net to net basis with accountability clause. The firm intends to export the whole system of Distributed Control System (DCS system) for product berths. R/A may take suitable consequential action accordingly.			

59	Case No.: 11/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00430/AM11/	RLA File :03/94/040/00795/AM11/	Lic.No/Date:0310604337 03.12.2010	Defer Date: 07.06.2011
	Decision :NC decided to send a letter to firm to submit following information as per written comments of MOS vide note no. 2(6)/2011-TW :- 1. Width wise quantity of exports 2. Minimum no. of slits (excluding side trimmings) to be applied on imported item of width 960 mm+. The case stands deferred and to be re-listed on 07.06.2011.			

60	Case No.: 22/41/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM11/	RLA File :11/24/040/00057/AM11/	Lic.No/Date:1110023696 07.12.2010	Defer Date: 07.06.2011
	Decision :NC observed that comments from DOT is still awaited and decided to send a reminder to DOT to expedite. The case stands deferred and to be re-listed on 07.06.2011.			

61	Case No.:9/44/81-ALC2/2010	Party Name:MAHALAXMI VANIJYA PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00477/AM11/	RLA File :02/24/040/00167/AM11/	Lic.No/Date:0210152302 16.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No. 30(10)2011-ME dated 27.04.2011 as under:- The import in r/o above AA is allowed on net to net basis without any wastage. Export product should mention specification of import item. R/A may take suitable consequential action accordingly.			

62	Case No.:27/41/81-ALC2/2010	Party Name:ELECON	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00446/AM11/	RLA File :05/23/040/00265/AM11/	Lic.No/Date:0510280239 23.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No. 30(196)2010-ME dated 23.03.2011 as under:- The import in r/o above AA is allowed on net to net basis without any wastage. Further, weight of copper wire rod should be indicated in export product as under: 1 Kg/kg contents of copper in export product. R/A may take suitable consequential action accordingly.			

63	Case No.:28/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM11/	RLA File :05/23/040/00268/AM11/	Lic.No/Date:0510280333	Defer Date:

		24.12.2010	07.06.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

64	Case No.:1/44/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM11/	RLA File :03/95/040/00656/AM11/	Lic.No/Date:0310609067 03.01.2011	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

65	Case No.:4/44/81-ALC2/2010	Party Name:POWERTREK INDUSTRIES	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM11/	RLA File :09/24/040/00461/AM11/	Lic.No/Date:0910045062 05.01.2011	Defer Date: 07.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.06.2011.			

66	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date: 07.06.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- 1.Net weight per KM of each cable. 2. material balancing viz net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material , export product wise, in a tabular form. . The case stands deferred and to be re-listed on 07.06.2011.			

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67	Case No.:5/44/81-ALC2/2010	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM11/	RLA File :07/24/040/00371/AM11/	Lic.No/Date:0710076688 12.01.2011	Defer Date: 07.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 07.06.2011.			

68	Case No.:6/44/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00474/AM11/	RLA File :25/24/040/00013/AM11/	Lic.No/Date:2510003113 12.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O no. 17(30)/2011/IPH dtd. 18.03.2011 as under:- 1. Import of item at S.No.1,8 : Net to net basis with accountability clause. 2. Import item at S. No. 2,3,6-7 : As applied by the party with accountability clause. 3. Import item at S.No. 4,5 &9 : As applied by the party. It is noted that quantity for import items at S.No. 2-7 and 9 is based on wastage of 1% as claimed by the party. R/A may take suitable consequential action accordingly.			

69	Case No.:6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:4/81-ALC2/2011	Status:Deferred
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			26.04.2011	and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

70	Case No.:7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date: 07.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 07.06.2011.			

71	Case No.:15/50/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM11/	RLA File :04/24/040/00287/AM11/	Lic.No/Date:0410121251 02.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 07.06.2011.			

72	Case No.:1/50/81-ALC2/2010	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00547/AM11/	RLA File :31/24/040/00240/AM11/	Lic.No/Date:3110046930	Defer Date:

		15.02.2011	
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- Quantity of import item may be allowed as 25500 Kgs. inclusive of 2 % wastage R/A may take suitable consequential action accordingly.			

73	Case No.: 2/50/81-ALC2/2010	Party Name:MINDA SAI LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM11/	RLA File :05/24/040/00390/AM11/	Lic.No/Date:0510284178 17.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the item of export product is auto component and decided to transfer the case to NC-I.			

74	Case No.: 4/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00550/AM11/	RLA File :03/95/040/00800/AM11/	Lic.No/Date:0310616525 17.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 07.06.2011.			

75	Case No.: 5/50/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Approved
	HQ File :01/81/050/00551/AM11/	RLA File :03/94/040/01017/AM11/	Lic.No/Date:0310616579 18.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- 1.Words “ Containing 729 MT of Non Alloy Galvanised Steel Wire & 171 MT of PVC Compound” may be specified with quantity of export product at Sl. No. 1.			

2. Words “ Containing 234 MT of Non Alloy Galvanised Steel Wire & 66 MT of PVC Compound” may be specified with quantity of export product at Sl. No. 2
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 972.63 MT inclusive of 1% wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 242.74 MT inclusive 2 % wastage.
- R/A may take suitable consequential action accordingly.

76	Case No.:8/50/81-ALC2/2010	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00554/AM11/	RLA File :04/24/040/00308/AM11/	Lic.No/Date:0410121798 22.02.2011	Defer Date: 07.06.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.06.2011: - 1 Information in respect of S.No. 1,3,4,5 & 11 of the Standard Deficiency Format export product wise.			

77	Case No.:9/50/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00555/AM11/	RLA File :05/23/040/00308/AM11/	Lic.No/Date:0510284517 22.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 07.06.2011.			

78	Case No.:10/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION	Meet No/Date:4/81-ALC2/2011	Status:Deferred
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		LIMITED	26.04.2011	and Re-indexed
	HQ File :01/81/050/00556/AM11/	RLA File :03/95/040/00560/AM11/	Lic.No/Date:0310617210 22.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 07.06.2011.			

79	Case No.:11/50/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Transfer
	HQ File :01/81/050/00557/AM11/	RLA File :31/24/040/00250/AM11/	Lic.No/Date:3110047051 22.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that as the item of export is auto part decided to transfer the case to NC-I.			

80	Case No.:12/50/81-ALC2/2010	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00558/AM11/	RLA File :31/24/040/00251/AM11/	Lic.No/Date:3110047056 23.02.2011	Defer Date: 07.06.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 28.04.2011 as under:- Quantity of import item may be allowed as applied for i.e. 208 MT inclusive of 4 % wastage after taking clue from SION C-1. R/A may take suitable consequential action accordingly.			

81	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date: 07.06.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.04.2011 :-			

1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product.
 2. Information in respect of S.No. 5 of Standard Deficiency Format.
- The case stands deferred and to be relisted on 07.06.2011.

82	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date: 07.06.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 07.06.2011.			

83	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date: 07.06.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 07.06.2011: - 1. Information in respect of S.No. 5,11, 11A of the Standard Deficiency Format .			

84	Case No.:17/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00563/AM11/	RLA File :03/94/040/01030/AM11/	Lic.No/Date:0310617885 24.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

85	Case No.:18/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2011	Status:Deferred
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			26.04.2011	and Re-indexed
	HQ File :01/81/050/00564/AM11/	RLA File :03/94/040/01035/AM11/	Lic.No/Date:0310617887 24.02.2011	Defer Date: 07.06.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 07.06.2011.				

86	Case No.:19/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:4/81-ALC2/2011 26.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00565/AM11/	RLA File :03/94/040/01052/AM11/	Lic.No/Date:0310618125 25.02.2011	Defer Date: 07.06.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 07.06.2011.			

PART –AR –DEFERRED

Sl. No. 13

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No. 04/81	F.No.01/81/162/00400/AM10/DES-II
Dated: 26.04.2011	Advance License No.1110013812 dt.03.08.2006 & 1110013148 dt. 06.04.2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : NC discussed the matter and as Norms at Sl No. C-514 allows furnace oil for captive power plants , RA Bhopal is requested to verify this fact and allow import of furnace oil as per SION C-514.

CASE NO. AR- 79	M/s. Abir Infrastructure Pvt. Ltd., Gurgoan
Meeting No. 04/81	F.No.01/81/050/157/AM10/DES-II
Dated: 26.04.2011	Advance Licence No. 05102448276 dated 25.08.2009
	RLA's F.No.05/23/040/0023/AM10

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 07.06.2011.

S.No. 15

CASE NO. AR- 01	M/s. Sunchirin Autoparts India Pvt. Ltd., Bangalore
Meeting No. 04/81	F.No.01/81/050/617/AM07/DES-II
Dated: 26.04.2011	Advance Licence No. 0710048316 dated 08.11.2006
	RLA's F.No.07/24/040/0504/AM07

Decision : NC decided to ratify the norms of above AA as under:-

1. SI No. 4,7,8 are consumables which may be allowed within 2 % of FOB value.
2. Rest of items are ratified on net to net basis as per GN 4 , (on repeat basis as per earlier AA No.0710066964 dated 15.09.2009).

R/A may take suitable consequential action accordingly.

PART – C –DEFERRED

Sl. No. 05

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 04/81	F.No.01/80/162/975/AM10/DES-II
Dated: 26.04.2011	

Decision : NC observed that all industry data is still awaited from EEPC and decided to send a D.O. letter to Chairman , EEPC . The case stands deferred and to be relisted on 07.06.2011.

Sl. No. 06

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 04/81	F.No.01/81/162/660/AM10/DES-II
Dated: 26.04.2011	

Decision : NC observed that all industry data is still awaited from EEPC and manufacturer and decided to send a letter to Man Industries , PSL limited and Jindal Saw Limited to furnish requisite data. The case stands deferred and to be relisted on 07.06.2011.

S.NO. 07

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 04/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 26.04.2011	.

Decision :NC observed that reply of the firm has been received. The reply of the firm has been handed over to representative of MSME in the meeting for examination. The case stands deferred and to be relisted on 07.06.2011.

S. No. 08

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 04/81	F.No.01/81/162/153/AM11/DES-II
Dated: 26.04.2011	

Decision : NC observed that reply from EEPC is still awaited and decided to send a reminder to EEPC. The case stands deferred and to be relisted on 07.06.2011.

S. No. 09

CASE NO. C- 30	M/s. Nile Limited, Hyderabad
Meeting No. 04/81	F.No.01/81/162/751/AM11/DES-II
Dated: 26.04.2011	

Decision :NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 07.06.2011.
